

(2012) 10 SC CK 0013

In the Supreme Court Of India

Case No : Writ Petition (C) No. 309 of 2003, W.P. (C) No. 330 of 2001, W.P. (C) No. 44 of 2004 and W.P. (C) No. 688 of 2007

Laxmi Narain Modi

APPELLANT

Vs

Union of India (UOI) and Others

RESPONDENT

Date of Decision : 10-10-2012

Acts Referred:

Citation : (2012) 10 SCALE 571

Hon'ble Judges : K.S. Panicker Radhakrishnan, J; Dipak Misra, J

Bench : Division Bench

Final Decision : Dismissed

Judgement

1. Heard counsel on either side. This Court has passed an order on 28.03.2005 for proper and effective implementation of the provisions of Prevention of Cruelty to Animals (Establishment and Registration of Societies for Prevention of Cruelty to Animals) Rules, 2000 and Environment Protection Act, 1986, Solid Wastes (Management and Handling) Rules, 2000 and Prevention of Cruelty to Animals (Slaughter House) Rules, 2000 etc. The position was reiterated by this Court again by its order dated 23.08.2012 wherein positive directions were given to all the State Governments and the Union Territories to constitute the Committees in terms of decision of Union of India dated 26.04.2012.

2. A few States have already complied with the order but some of the States are yet in comply with the order and the time granted for the same is over.

3. In such circumstances, we are giving further time, as a last opportunity, to the State Governments and the Union Territories to constitute Committees. In case, the Committees are not constituted before the next date of hearing the concerned Secretaries of the Department of Environment and Forest of the States/Union Territories will have to be present to explain why this Court's order has not been complied with.

4. Communicate this order to the Standing Counsel of all the States/Union

Territories as well as the Chief Secretary of the States/ Union Territories.

5. We also wish to give a direction to the Central Pollution Control Board (CPCB), Animal Welfare Board and the Ministry of Environment and Forest (MoEF) to work out a broad framework so that the Committees can effectively implement the provisions of the Act regarding transportation of live stocks, slaughter and disposal of waste etc. List these matters on 6.11.2012.